

PROFORMA FOR DECLARATION OF ASSETS
(As On 31.03.2012)

Name of Officer (In Full): **BHAKTA PRATAP SINGH THAKUR**
 Date of Birth: **02-01-1972**
 Present post held: **CIVIL JUDGE CLASS-I**

Name of District, Sub-Division, Taluka and Village in which property is situated		Name and details of Property		Immovable Property		If not in own name, state in whose name held and his/her relationship to the Govt. Servant		How acquired? Whether by purchase, lease, mortgage, inheritance, gift or otherwise with details of persons from whom acquired	
		Housing and other Buildings	Land						
1		2	3	4		5		6	
				Nil					
Name of Articles: CARs Two - ① Beat LS ② Wagon R-LXI Motorcycle - Hero Honda Splender									
Jewellery (Lump Sum) Jewellery (Worth Rs.) Gold - 9,00,000/- Nine Lacs Rs. Silver - 75,000/- Seventy Five Thousand Rs.									

Shares/Debitures		No. of Shares	
Name of Issuing Company			
I.D.F.C. [Infrastructure Bond]		on with [worth Rs 20,000/- (Twenty thousand)]	
Life Insurance Policy & Others		Amount	
Name of Issuing Company			
L.I.C. JEEVAN ANKUR		premium Annual 22,172/-	
LIC MONEY BACK		" 34,347/-	
port office life Insurance fund (Three)		" monthly respectively 2075/-, 830/-, 1245/- Total 4150/- Rs.	
Bank Deposits/Securities & Investments			
	Name of Bank	City	Amount
1) Fixed Deposits			
2) Savings Bank A/Cs	Two SBI and one Dena Bank	Sarangarh	with Rs 20,000/- and 10,000/-
3) PPF			
4) GPF			
5) NSS			
6) Others	R/D port office	Sarangarh, Raigarh	2,000/- per month.

In case where it is not possible to assess the value accurately the approximate value in relation to present condition may be indicated
 Note :- The expected declaration of assets is subject to Provisions of C.G. Civil Services (Conduct) Rules 1965.

Signature & Date
 20/08/20.01-13

Statement of Immovable Property On First Appointment/For The Year : 2012-13

Name of Officer (In Full Name) and Service to Which the Officer belongs BHARNU PRATAP SINGH TUGSE

Present Post Held Civil Judge Class-I

Present Pay 39580 + D.A. Date of next increment 25-01-2013

Name of District Sub Division, Taluka and village in which property is situated	Name and details of property		Present Value	If not in own name, state in whose name held and his/her relationship to the Govt. Servant	How acquired ? Whether by purchase lease mortgage inheritance, gift of otherwise with date of acquisition and name with details of persons from whom	Annual income from the property
	Housing and other Building	Land				
1	2	3	4	5	6	7
			Nil			

- Inapplicable case to be struck out.
 - In case where it is not possible to assess the value accurately the approximate value in relation to present condition, may be indicated.
 - Include short term lease also.
- Note : The declaration form is required to be filled in and submitted by every Judicial Officer in services under rule 19(1) of the Chhattisgarh Civil Services (conduct) rule 1965, on first appointment and thereafter at the interval of every 12 months giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of a member of his family or in the name of any other person.

Signature [Signature]
Date 10-01 Year 2013